

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

M.A. 213 of 1997.  
(U N L I S T E D )

(Arising out of OA.no.515/96)

Date of Order: 05.6.97.

Present: Hon'ble Mr.Justice A.K.Chatterjee, Vice-Chairman.  
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

ASHOK KUMAR DE  
-VS-  
UNION OF INDIA & ORS.

For the petitioner: Mr.B.C.Sinha, counsel (In OA)  
For the respondents: Mr.R.N.Das, counsel, with  
Ms.B.Ray, counsel (In OA)

O R D E R

This MA, arising out of OA.no.515 of 1996, has been filed by the respondents (In the O.A.) as an unlisted motion to-day.

We have heard the 1d.counsel for both the parties.

Petitioner of this MA has moved this application for modifying and/or vacating the Interim Order passed by us on 23.4.96. It appears that the judgement on this OA has been fixed for delivery on 11.6.97.

In such circumstances, we do not consider it necessary to modify and/or vacate the Interim Order, passed by us on 23.4.96 (Annexure-M.1 to this MA) for such a few days only.

The M.A. is accordingly disposed of.

Plain Copy of this Order be given to the 1d.counsel for both the parties.

*Mukherjee*  
(M.S.Mukherjee)

*A.K.Chatterjee*  
(A.K.Chatterjee)  
Vice-Chairman.